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By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated: This the 16/1 day of Jan 2006.

Misc. Application No. 5835 of 2005
IN
Review Application No. 101 of 2005.
IN

Original Application No. 936 of 2005

Hon'ble Mr. D.R. Tiwari, Member (A)
Hon'ble Mr. K.B.S. Rajan, Member (J)

K.N. Tiwari & Others Applicants

V E R S U S

Union of India & Ors. Respondents.

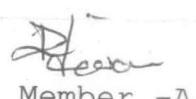
O R D E R

BY K.B.S. RAJAN, MEMBER-J

M.A. no. 5835 of 2005 has been filed with the prayer to condone the delay in filing Review Application. M.A. is allowed.

2. Review Application perused. No error apparent on the face of the record has been spelt out. As such the Review Application is beyond the scope under Rule 22 (3) (f) of the C.A.T. (Procedure) Rules, 1987 read with order 47 Rule 1 CPC. As such, the Review Application is dismissed under circulation itself.


Member-J


Member -A

/Girish/-